

OFFICE OF THE RECOVERY OFFICER - III
Debts Recovery Tribunal Kolkata (DRT 1)
9th Floor, Jeevan Sudha Building
42-C, Jawahar Lal Nehru Road, Kolkata - 700 071.

DEMAND NOTICE

Notice under Sections 25 to 28 of the Recovery of Debts & Bankruptcy Act, 1993 and Rule 2 of Second Schedule to the Income Tax Act, 1961.

RC/51/2022, 06.04.2023

CANARA BANK
-VS-
M/S. MOCHYS

To,

(CD 1) Canara Bank, N. S. Road Branch, 33/1, N. S. Road, Marshall House, P.S. - Hare Street, Pin - 700 001. Also at : Head Office at 112, J. C. Road.

(CD 2) M/s. Mochys, 47, South Tangra Road, Kolkata - 700 046.

(CD 2) Smt. Sheila Dutt, W/o. Late Sunil Dutt, Partner cum Guarantor of M/s. Mochys, L/54, Baishaki Apartments, 2, Dr. Deodhar Rehman Road, Kolkata, West Bengal - 700 001.

(CD 3) Ms. Richa Dutt, D/o. Late Sunil Dutt, Legal Heir of Late Sunil Dutt (Partner cum Guarantor), L/54, Baishaki Apartments, 2, Dr. Deodhar Rehman Road, Kolkata, West Bengal-700 001.

This is to notify that as per the Recovery Certificate issued in pursuance of orders passed by the Presiding Officer, DEBTS RECOVERY TRIBUNAL KOLKATA (DRT 1) in OA/304/2018 an amount of **Rs. 90,31,604.46** (Rupees Ninety Lakhs Thirty One Thousands Six Hundred Four and Paise Forty Six only) along with pendente lite and future interest @17.50% Simple Interest Yearly w.e.f. **01.07.2018** till realization and costs of **Rs. 93,005/-** (Rupees Ninety Three Thousands Five only) has become due against you (Jointly and severally / Fully / Limited).

2. You are hereby directed to pay the above sum within 15 days of the receipts of the notice, failing which the recovery shall be made in accordance with the Recovery of Debts due to Banks and Financial Institutions Act, 1993 and Rules there under.

3. You are hereby ordered to declare on an affidavit the particulars of yours assets on or before the next date of hearing.

4. You are hereby ordered to appear before the undersigned on **18.05.2013 at 10.30 A.M.** for further proceedings.

5. In addition to the sum aforesaid, you will also be liable to pay :
(a) Such interests as is payable for the period commencing immediately after this notice of the certificate / execution proceedings.
(b) All costs, charges and expenses incurred in respect of the service of this notice and warrants and other processes and all other proceedings taken for recovering the amount due.

Given under my hand and the seal of the Tribunal, on this date : 06.04.2023.

Sd/- Recovery Officer - 1
Debts Recovery Tribunal No. 1
Kolkata

OFFICE OF THE RECOVERY OFFICER - III
Debts Recovery Tribunal Kolkata (DRT 1)
9th Floor, Jeevan Sudha Building
42-C, Jawahar Lal Nehru Road, Kolkata - 700 071.

DEMAND NOTICE

Notice under Sections 25 to 28 of the Recovery of Debts & Bankruptcy Act, 1993 and Rule 2 of Second Schedule to the Income Tax Act, 1961.

RC/21/2021, 06.04.2023

CANARA BANK (SYNDICATE BANK)
-VS-
M/S. LOKENATH PRINTERS & ORS.

To,

(CD 1) M/s. Lokenath Printers & Ors., 77/1, Patbari Lane, P.O. - Baranagar, Kolkata - 700072.

(CD 2) Shri Gautam Kumar Paul, 77/1, Patbari Lane, P.O. - Baranagar, P.S. - Baranagar, Kolkata, West Bengal - 700072.

(CD 3) Shri Ghanashyam Sarkar, 2, Roy Mahitara Nath Ganguly St. P.O. - Baranagar, P.S. - Baranagar, Kolkata, West Bengal - 700072.

(CD 4) Sri Sabyasachi Paul, 52, Patbari Lane, P.O. - Baranagar, Kolkata, West Bengal - 700072.

(CD 5) Sri Dharamadas Das, 77, Patbari Lane, P.S. - Baranagar, Kolkata, West Bengal - 700072.

This is to notify that as per the Recovery Certificate issued in pursuance of orders passed by the Presiding Officer, DEBTS RECOVERY TRIBUNAL KOLKATA (DRT 1) in OA/368/2011 an amount of **Rs. 54,48,889.16** (Rupees Fifty Four Lakhs Forty Eight Thousands Eight Hundred Eighty Nine and Paise Sixteen only) along with pendente lite and future interest @19% Simple Interest Yearly w.e.f. **19.03.2011** till realization and costs of **Rs. 57,000/-** (Rupees Fifty Seven Thousands only) has become due against you (Jointly and severally / Fully / Limited).

2. You are hereby directed to pay the above sum within 15 days of the receipts of the notice, failing which the recovery shall be made in accordance with the Recovery of Debts due to Banks and Financial Institutions Act, 1993 and Rules there under.

3. You are hereby ordered to declare on an affidavit the particulars of yours assets on or before the next date of hearing.

4. You are hereby ordered to appear before the undersigned on **13.06.2023 at 10.30 A.M.** for further proceedings.

5. In addition to the sum aforesaid, you will also be liable to pay :
(a) Such interests as is payable for the period commencing immediately after this notice of the certificate / execution proceedings.
(b) All costs, charges and expenses incurred in respect of the service of this notice and warrants and other processes and all other proceedings taken for recovering the amount due.

Given under my hand and the seal of the Tribunal, on this date : 06.04.2023.

Sd/- Recovery Officer - 1
Debts Recovery Tribunal No. 1
Kolkata

SQUARE FOUR PROJECTS INDIA LIMITED
CIN : L24230WB1992PLC192922

Regd. Office : 238A, A.J.C. Bose Road, Suite No.28, Kolkata-700020
Phone : + 91-33-2290-3185, Fax : + 91-33-2290-3179
Website : www.squarefourgroup.in, Email ID : arun@squarefourgroup.com

NOTICE OF POSTAL BALLOT

Pursuant to Section 110 of The Companies Act, 2013 read with Rule 22 of Companies (Management and Administration) Rules, 2014 and the MCA Circulars (as defined below)

Members are hereby informed that provisions of Sections 108, 110 and other applicable provisions, if any, of the Companies Act, 2013 ("the Act"), read with Rules 20 and 22 of the Companies (Management and Administration) Rules, 2014 ("the Rules"), Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("Listing Regulations") including any statutory modification(s) or re-enactment(s) thereof for the time being in force, and in accordance with the guidelines prescribed by the Ministry of Corporate Affairs for conducting postal ballot through e-voting vide General Circular No. 14/2020 dated April 8, 2020, General Circular No. 17/2020 dated April 13, 2020, General Circular No. 22/2020 dated June 15, 2020, General Circular No. 33/2020 dated September 28, 2020, General Circular No. 39/2020 dated December 31, 2020, General Circular No. 10/2021 dated June 23, 2021, General Circular No. 20/2021 dated December 08, 2021, General Circular No. 03/2022 dated May 05, 2022 and General Circular No. 11/2022 dated December 28, 2022 issued by the Ministry of Corporate Affairs ("MCA"), Square Four Projects India Limited ("the Company") has on April 21, 2023, completed the dispatch of the Postal Ballot Notice ("the Notice") through e-mail to all its Members who have registered their e-mail IDs with the Depositories through the concerned Depository Participants and /or with the Company's Registrar and Share Transfer Agent ("RTA"), Niche Technologies Private Limited, for seeking their approval by way of special resolution in respect of the measure mentioned in the Notice dated March 31, 2023.

Each Members' voting rights shall be in proportion to his/her share of the Paid-up Equity Share Capital of the Company as on **cut-off date i.e., Friday, April 14, 2023** which will only be considered for voting. A person who is not a member as on the cut-off date should treat this notice for information purpose only.

The Company has engaged the services of Central Depository Services (India) Limited ("CDSL") for providing 'Remote E-Voting' facility to its members. The Remote E-Voting facility will commence on **Monday, April 24, 2023 at 09:00 a.m.** (IST) and will end on **Tuesday, May 23, 2023 at 05:00 p.m.** (IST) (both days inclusive). Remote E-Voting will be disabled by CDSL at 05:00 p.m. (IST) on Tuesday, May 23, 2023.

The Board of Directors has appointed Shri Atul Kumar Lah, Practicing Company Secretary, (FCS-4848/ CP-3238) of M/s A. K. Lahb & Co., Company Secretaries, Kolkata as Scrutinizer for conducting the Postal Ballot, through the e-voting process, in a fair and transparent manner. The Scrutinizer's decision on the validity of the Postal Ballot shall be final.

The members of the Company are also hereby informed and requested to note that:

(a) The necessary instructions for Remote E-Voting has been set out in the Notice dated March 31, 2023.

(b) Once vote on a resolution is cast by the member, he/she shall not be allowed to change it subsequently or cast the vote again.

(c) The voting rights of the Members shall be in proportion to their shares of the paid-up equity share capital of the Company as on the Cut-off date.

(d) The Postal Ballot Notice, together with Explanatory statement, Remote E-Voting instructions and the process of e-mail registration for non-registered Members to avail Postal Ballot Notice & procedure for 'Remote E-Voting', in terms of MCA Circulars, is available on the Company's website www.squarefourgroup.in. The Postal Ballot Notice alongwith its Explanatory Statement is also available on CDLS's e-voting website www.cdslindia.com and at the relevant sections of the websites of the Stock Exchanges on which the shares of the Company are listed.

(e) **PROCESS FOR THOSE SHAREHOLDERS WHOSE EMAIL ADDRESSES ARE NOT REGISTERED WITH THE DEPOSITORIES FOR OBTAINING LOGIN CREDENTIALS FOR E-VOTING FOR THE RESOLUTIONS PROPOSED IN THIS NOTICE:**

1. **For Physical shareholders**- please register their e-mail addresses online on the website of Niche Technologies Private Limited, by visiting the link <http://www.nichetechpl.com/> form providing the necessary details like Folio No., Name of shareholder, scanned copy of the share certificate (front and back), PAN (self-attested scanned copy of PAN card), AADHAR (self-attested scanned copy of Aadhar Card).

2. **For Demat shareholders**- please provide Demat account details (CDSL-16 digit beneficiary ID or NSDL-16 digit DPID + CLID), Name, client master or copy of Consolidated Account statement, PAN (self-attested scanned copy of PAN card), AADHAR (self-attested scanned copy of Aadhar Card) to **Company / RTA email id.**

(f) It is clarified that for permanent registration of e-mail address, the Members are however requested to register their e-mail address. In respect of electronic holdings with the Depository through the concerned Depository Participants and in respect of physical holdings with the Company's RTA by following due procedure.

(g) In terms of MCA Circulars, voting can be done only by Remote E-Voting. As the Remote E-voting does not require a person to attend to a meeting physically, the members are strongly advised to use the Remote E-Voting procedure by themselves and not through any other person/proxies. Further, no hard copy of Postal Ballot Notice along with Postal Ballot Forms and pre-paid business envelope will be sent to the Members for this Postal Ballot and Members are required to communicate their assent or dissent through 'Remote E-Voting' system only.

(h) If you have any queries or issues regarding e-voting System, you may refer the Frequently Asked Questions ("FAQs") and e-voting manual available at www.evotingindia.com, under help section or write an email to helpdesk.evoting@cdslindia.com or contact:
i) Mr. Rakesh Dalvi, Sr. Manager, (CDSL,) (022-23055842/43)
ii) Mr. Ashoke Sen, Niche Technologies Private Limited, Tel No.-(033) 2280 6616 / 6617 / 6618, Fax No. - (033) 2280 6619. email-nichetechpl@nichetechpl.com

(i) The results of the Postal Ballot shall be announced on or before **Wednesday, May 24, 2023** i.e. not later than two working days of conclusion of voting through 'Remote E-Voting'. The same shall be posted on the Company's website www.squarefourgroup.in and on CDLS's e-voting website www.evotingindia.com and will also be communicated to the Stock Exchanges where the Company's shares are listed.

By order of the Board
For Square Four Projects India Limited
Sd/-
(GANESH KUMAR SINGHANIA)
Managing Director, (DIN – 01248747)

Kolkata
Date : 21.04.2023

FORM B
PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF SHYAMA IRON & ALLOYS PRIVATE LIMITED

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	SHYAMA IRON & ALLOYS PVT. LTD.
2.	Date of incorporation of corporate debtor	09/06/1997
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Kolkata
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U27109WB1997PTC084572
5.	Address of the registered office and principal office (if any) of corporate debtor	1, British India Street, Room- 2002, Kolkata – 700069, West Bengal
6.	Date of closure of Insolvency Resolution Process	16/05/2022
7.	Liquidation commencement date of corporate debtor	18/04/2023
8.	Name and registration number of the insolvency professional acting as liquidator	Mr. Uttam Tekriwal IBBI/IPA-001/IP-P02192/2020-2021/13365
9.	Address and e-mail of the liquidator, as registered with the Board	35, Dhakuria Station Road, Kolkata – 700031 Email: ip.uttamtekriwal@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	35, Dhakuria Station Road, Kolkata – 700031 liquidator.shyamairon@gmail.com
11.	Last date for submission of claims	18/05/2023

Notice is hereby given that the National Company Law Tribunal, Kolkata Bench (Court-III) Kolkata has ordered the commencement of liquidation of the **Shyama Iron & Alloys Pvt. Ltd. on 18 April, 2023.**

The stakeholders of **Shyama Iron & Alloys Pvt. Ltd.** are hereby called upon to submit their claims with proof on or before **18/05/2023**, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claim during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 33.

Sd/-
UTTAM TEKRIWAL
Liquidator

Date : 21/04/2023
Place : Kolkata

Regn. No.: IBBI/IPA-001/IP-P02192/2020-2021/13365
AFA valid upto : 05/03/2024

BALASORE ALLOYS LIMITED
BALGOPALPUR, BALASORE - 756020, DIST. BALASORE, ODISHA

REQUIRED
AGENCIES / CONTRACTORS

M/S Balasore Alloys Limited, a leading manufacturer of Ferro Chrome in India, located at Balasore, Odisha is looking for experience and established agencies / contractors for Raw material and Ferro Chrome handling with deployment of necessary equipment on long term basis. Interested agencies having experience in similar line of job may submit their offers within 07 days of publication of Advertisement. For any clarification, contact to **Mr. D. Das (Contract Cell) in Tel No. 9777167600 / 7008350600.**

Visit our website: www.balasorealloys.com for detail scope of work.

D.G.M (SCM), Balasore Alloys Limited

NOTICE
TATA CONSUMER PRODUCTS LIMITED
Registered Office: 1, Bishop Lefroy Road, Kolkata, West Bengal, 700020

NOTICE is hereby given that the certificate[s] for the undermentioned securities of the Company has/have been lost/misplaced and the holder[s] of the said securities / applicant[s] has/have applied to the Company to issue duplicate certificate[s].

Any person who has a claim in respect of the said securities should lodge such claim with the Company at its Registered Office within 15 days from this date, else the Company will proceed to issue duplicate certificate[s] without further intimation.

Name of holder(s) (and Jt. Holder(s), if any)	Kind of Securities and Face Value	No. of securities	Distinctive Numbers(s) From - To
1. RAJAN SRINIVASAN	Equity shares of Rs.1/- each	15990	1584221-15858110

MUMBAI [Place]	22-04-2023 [Date]	RAJAN SRINIVASAN [Name(s) of holder(s) / Applicant(s)]
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It is hereby notified that Sri Tapan Dandapat & Sri Swapan Dandapat, the owners of the Property being ALL THAT land measuring 1 Cottah 13 Chittaks 42 Sq.ft. presently 1 Cottah 7 Chittaks 7 Sq.ft. together with structure, situated at Mouza-Nainpur now Nainpur Purbra, comprised in R.S. Dag No. 265 & LR Dag Nos. 265, 265/411, corresponding to R.S. Khatian No. 221 & L.R. Khatian No. 534, J.L. No. 9, R.S. No. 22, Holding No. 338, 39/4/1 No. Mondal Para Lane, Ward no. 24 (prevailing) 21 (Present), within the limits of Baranagar Municipal Corporation, P.S. Baranagar, ADSR Cossipore Dum Dum & DSR Barasat, in the District of North 24 Parganas, West Bengal, PIN -700070, have lost / misplaced the original prior Deed pertaining to the said property i.e. Sale Deed dated 30.03.2007, registered in the office of ADSR Cossipore Dum Dum and recorded in Book No. I Valume No. 59. Page 357 to 368, as Being No. 2158 for the year 2007. The loss / Misplacement of the Said Deed was recorded vide GDE No. 1537 dated 22.03.2023 with Baranagar Police station. Any Body having any claim, right title and/or interest in the aforesaid property / Deeds should lodge a written claim with the undersigned, together with the documentary proof thereof within 10 days from this date, failing which, no such claim shall be entertained.

Mr. Sushanta Majumdar Advocate
MM Associates
Room No.-422, 4th Floor
21, Hemanta Basu Sarani
Kolkata-700 001

SAMATA CO-OPERATIVE DEVELOPMENT BANK LTD.
সমতা কো-অপারেটিভ ডেভেলপমেন্ট ব্যাংক লিমিটেড
Karunamoyee Community Centre-cum-Commercial Complex,
1st Floor, Block -ED, Sec. II, Salt Lake City, Kolkata- 700091

Phone: 033 2358 3882/3883, Email: info@samatabank.org, Website: www.samatabank.org

POSSESSION NOTICE - (For Immovable Property), Appendix - IV [Rule-8(1)]

Whereas, Cash Credit Loan A/C No. - GR-179

The undersigned being the authorized officer of the **Samata Co-operative Development Bank Ltd.** under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under section 13(12) read with the rule 9 of the Security Interest (Enforcement) Rules, 2002 issued a Demand Notice dated **20.01.2023** calling upon the Borrower **M/s. Aditya Surveillance System Pvt. Ltd., at 7/1B, Hazra Road, 4th Floor, P.S. Bhowanipore, Kolkata- 700026, Directors: 1. Mr. Suraj Kumar Pathak, S/o. Lt. Tribhuban Chandra Pathak & 2. Mrs. Priyanka Pathak (Tiwar), W/o. Suraj Kumar Pathak, at 213, Prince Anwar Shah Road, P.S. Jadavpur, Kolkata- 700033, Guarantor: Mr. Subhra Bhattacharya, S/o. Sri Ashutosh Bhattacharya at 27, Ballygunge Terrace, Kolkata- 700029** to repay the amount as mentioned in the notice being **Rs. 63,60,360.50 (Rupees Sixty Three Lakh Sixty Thousand Three Hundred Sixty and Paise Fifty Only)** as on **31.12.2022** plus interest within 60 day(s) from the date of receipt of the said notice. The Borrower having failed to repay the amount, notice is hereby given to the Borrower/Guarantor and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Act, read with rule 9 of the said Rules on this **19th day of April of the year 2023.**

The Borrower/Guarantor in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the **Samata Co-operative Development Bank Ltd., Salt Lake Branch**, for an amount of **Rs. 63,60,360.50 (Rupees Sixty Three Lakh Sixty Thousand Three Hundred Sixty and Paise Fifty Only)** and further interest, incidental expenses, costs & charges etc. thereon.

The borrower's attention is invited to provisions of Sub-section(8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF THE MORTGAGE IMMOVABLE PROPERTY

All that piece and parcel of one self contained marble Flat on the 4th Floor Northern side, measuring an super built up area 834 Sq. ft. along with Car Parking at Ground Floor space 70 Sq. Ft. more or less, Situated at Premises No. 7/1B, Hazra Road, under Ward No. 72 under Kolkata Municipal Corporation, P.S. Bhowanipore, District-South 24 Parganas, Kolkata- 700026, Being Deed No. I-01826, CD Volume No. 10, Pages No. 2922 to 2948 for the year 2014, A.D.S.R.O. - Alipore.

Property stands in the Names of Mrs. Priyanka Pathak W/o. Suraj Kumar Pathak

Building Butted and bounded as follows: On the North by:-By Premises No. 31/A & 31/B, Nafar Kundu Road, On the South by:-By Hazra Road, On the East by:- By Premises No. 71/C, Hazra Road, On the West by: By Premises No. 71/A, Hazra Road.

Date: 19.04.2023
Place: Kolkata (Hazra)

Authorized officer
Samata Co-operative Development Bank Ltd.

Gour Hari Panda
Advocate
Alipore Judge's Court
Kolkata-700027
Enrol. No.F-534/2009
+919874127890
+918777875278

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
SPECTRA FASHIONS PRIVATE LIMITED
OPERATING IN TEXTILE IN KOLKATA, WEST BENGAL
(Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1. Name of the corporate debtor along with PAN/CHVLLP No.	SPECTRA FASHIONS PRIVATE LIMITED U18101WB2007PTC112736
2. Address of the registered office	23/24 RADHA BAZAR STREET, SETHIA HOUSE, 5TH FLOOR, KOLKATA-700011, WB
3. URL of website	Not Applicable
4. Details of place where majority of fixed assets are located	Not Applicable
5. Installed capacity of main products/services	Not Applicable
6. Quantity and value of main products/services sold in last financial year	FY: 2021-22 Turnover Rs. 290 lakh (Msc. Income)
7. Number of employees/ workmen	Nil as on date of CIRP
8. Further details including last available financial statements (with schedules) of two years, list of creditors, relevant dates for subsequent events of the process are available at:	Be obtained by mail to: cirp.spectrafashion@gmail.com
9. Eligibility for resolution applicants under section 25(2)(b) of the Code is available at:	Can be obtained by mail to: cirp.spectrafashion@gmail.com
10. Last date for receipt of expression of interest	10.05.2023
11. Date of issue of provisional list of prospective resolution applicants	20.05.2023
12. Last date for submission of objections to provisional list	25.05.2023
13. Process email id to submit EOI	Cirp.spectrafashion@gmail.com

TARUN KUMAR RAY
Regn. No: IBBI/IPA-001/IPP-01411/2018-19/12228
28/2B, K M Naskar Road, Binayak, Kolkata-700040
For Spectra Fashions Private Limited in CIRP

Place : Kolkata
Date : 22.04.2023

EAST COAST RAILWAY

(1) E-Tender Notice No. ST-SBP-
TENDER-2023-08, Dt.: 12.04.2023

NAME OF WORK SIGNAL & TELECOM WORK IN RELATION TO SOFT UP-GRADATION OF STATION BUILDINGS AND BUILDING OF CIRCULATION AREA ETC. FOR AMRIT BHARAT WORK IN THERUBALI-TITLAGARH-ARANG MAHANADII SECTION.

Tender Value : ₹ 78,21,332.40, Bid Security : ₹ 1,56,400/-

(2) E-Tender Notice No. ST-SBP-
TENDER-2023-08, Dt.: 12.04.2023

NAME OF WORK SIGNAL & TELECOM WORK IN RELATION TO SOFT UP-GRADATION OF STATION BUILDINGS AND BUILDING OF CIRCULATION AREA ETC. FOR AMRIT BHARAT WORK IN JHARSUGUDA ROAD-SIKIR & SAMBALPUR CITY-JARPADA SECTION.

Tender Value : ₹ 69,86,272.10, Bid Security : ₹ 1,39,700/-

Tender Closing Date and Time : At 1100 hrs. on 08.05.2023 (for Tender No. 1) & At 1100 hrs. on 09.05.2023 (for Tender No. 2).

No manual offers sent by Post/ Courier/ Fax or in person accepted against such e-tenders. Even if these are submitted on firm's letter head and receipt in time. All such manual offers shall be considered invalid and shall be rejected summarily without any consideration. Complete information including e-tender documents of the above e-tender is available in website : <http://www.ireps.gov.in>

Note : The prospective tenderers are advised to revisit the website 15 (fifteen) days before the date of closing of tender to note any changes / corrigenda issued for this tender.

Sr. Divt. Signal & Telecom Engineer/ PR-77/02/3-24 Sambalpur

NOTICE

The General Public is hereby informed that my client **MR.INDER MUKHOPADHYAY**, son of Tapas Kumar Mukhopadhyay, residing at Tower No.5, 1805, Lnt. Crescent Bay, Jarbai Wadia Road, Parel, Mumbai-400012 is intending to purchase a self contained residential flat No.H on 17th Floor, Tower-2 (Pine), measuring about 1065 Sq. Ft. built up area along with one car parking space No.17H(Pine) in the Ground Floor of the said building of the said complex known as (SOUTH CITY") lying and situated at K.M.C. Premises Nos.375 & 375/1, Prince Anwar Shah Road, P.S. Jadavpur, within the limit of Kolkata Municipal Corporation, Ward No.93, Kolkata 700068, Dist. South 24 Parganas from M/S. OVAL CONCLAVE PVT. LTD. having its regd. Office at Gulmohr, 6C, Middleton Street, Kolkata 700071 represented by its Director Mr. Rajesh Kataruna.

If anybody is having any objection, claim, interest, dispute for the above intended sale transaction, may contact the undersigned with the documentary proof substantiating objections/claims/ details of dispute within 7 days from the date of this publication, failing which my claim will proceed to complete the sale transaction with the above owner. As if there are no third party objections/claims in respect of the above property and thereafter no objections/claims/disputes will be entertained.

Gour Hari Panda
Advocate
Alipore Judge's Court
Kolkata-700027
Enrol. No.F-534/2009
+919874127890
+918777875278

ई - प्रोक्तोरमेंट सेल
मुख्य अभियंता का कार्यालय, कम्पाईन्ड ऑफिस बिल्डिंग
भवन निर्माण विभाग, झारखण्ड, रांची

ई-प्रोक्तोरमेंट नोटिस

टेंडर रेफरेंस नं०-BCD/CE/9/Bokaro/2023-24 दिनांक-21-04-2023

Sl.No	कार्य का नाम	प्राक्कलित राशि (₹00)	कार्य पूर्ण करने की अवधि
1	i Construction of 2 Multipurpose Hall and additional 16 Class room in 10+2 High school Mahal under chandankiaryi Block in Bokaro District.	Rs.3,64,34,700.00	11 Months
	ii Construction of 2 Multipurpose Hall and additional 16 Class room in 10+2 High school Gomiya under Gomiya Block in Bokaro District.	Rs.3,64,34,700.00	11 Months

2	वेबसाइट पर निविदा प्रकाशन की तिथि	27-04-2023
3	वेबसाइट पर बिड प्रॉसि के लिए अंतिम तिथि / समय	17-05-2023 upto 11:00 A.M
4	निविदा प्रकाशित करने वाले कार्यालय का नाम एवं पता	ई - प्रोक्तोरमेंट सेल मुख्य अभियंता का कार्यालय, कम्पाईन्ड ऑफिस बिल्डिंग, भवन निर्माण विभाग, लाईन टैंक रोड, रांची।
5	प्रोक्तोरमेंट पदाधिकारी का सम्पर्क संख्या	9634776651
6	ई-प्रोक्तोरमेंट सेल का हेल्पलाइन संख्या	9905899979

किसी भी प्रकार का बदलाव <http://jharkhandtenders.gov.in> पर देखा जा सकता है।

- अन्य किसी भी प्रकार की सूचना <http://jharkhandtenders.gov.in> पर देखा जा सकता है।

Note: UCAN Registration is mandatory for the Bidders

PR 295755 Building(23-24).D

पंजाब नैशनल बैंक Punjab National Bank

यूनाइटेड बैंक ऑफ इंडिया United Bank of India

Oriental Bank of Commerce

Circle SASTRA Murshidabad, 26/11, Sahid Surya Sen Road, P.O.–Berhampore, Dist – Murshidabad, (WB), e-mail : cs8283@pnb.co.in

E-AUCTION

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable property mortgaged/charged to the Secured Creditor, the constructive/physical/ symbolic possession of which has been taken by the Authorised Officer of the Bank/ Secured Creditor, will be sold on "As is where is", "As is what is", and "Whatever there is" on the date as mentioned in the table herein below, for recovery of its dues due to the Bank/ Secured Creditor from the respective borrower (s) and guarantor (s). The reserve price and the earnest money deposit will be as mentioned in the table below against the respective properties.

SCHEDULE OF THE SECURED ASSETS

Lot No.	A) Name of the Branch B) Name of the Account C) Name & addresses of the Borrower/ Guarantors Account	Description of the Immovable Properties Mortgaged/ Owner's Name (mortgagers of property (ies))	A) Dt. Of Demand Notice u/s 13(2) of SARFAESI ACT 2002 B) Outstanding Amount. C) Possession Date u/s 13(4) of SARFESI ACT 2002 D) Nature of Possession Symbolic/Physical/ Constructive	A) Reserve Price (Rs. in Lakh) B) EMD (last date of deposit of EMD) C) Bid Increase Amount D) IBAPI Portal Property ID.	A) Date/ Time of E-Auction B) Details of the encumbrances known to the secured creditors
1.	Kandi (039220) M/s. Jatadhari Rice Mill, Rice Mill at Village and P. O. - Sigram, P. S. - Bharatpur, Dist - Murshidabad, W.B. PIN – 742301. (Borrower)	Commercial Property No.1. (Rice Mill) ALL THAT part and parcel of the Rice Mill property situated at Mouza – Sigram, J.L.No.81, under L.R. Plot/Dag No. No.2856/3414, 2856/3415, L.R. Khatian No. 4303, 4304, 4307, 4087, 4088, and 4294, total admeasuring land area 185 decimal, P.O. and P.S. – Bharatpur, District – Murshidabad, West Bengal. Commercial Property No.2. ALL THAT part and parcel of the Vacant Land property situated at Mouza – Sigram, J.L.No.81, under L.R. Plot/Dag No. 2852, 2853, 2854, 2855, 2857, 2864, 2865, 2866, 2869, 2870, 2871, 2872, 2873, 2874, and 3371, L.R. Khatian No. 4085, 4086, 4087, 4088, 4331 and 4332, total admeasuring land area 248 decimal, P.O. and P.S. – Bharatpur, District – Murshidabad, West Bengal. Commercial Property No.3. ALL THAT part and parcel of the Vacant Land property situated at Mouza – Sigram, J.L.No.81, under L.R. Plot/Dag No.465, 466, L.R. Khatian No.3045, 3046, 3047 and 4314, total admeasuring land area 34 decimal, P.O. and P.S. – Bharatpur, District – Murshidabad. Residential Property. ALL THAT part and parcel of the Land and Residential Building situated at Mouza – Sigram, J.L.No.81, Dag / Plot No.717 (admeasuring 3 decimal), Dag / Plot No.718 (admeasuring 5 decimal), L.R. Khatian No.4304, 3046, 4086, total admeasuring area 8 decimal, P.O. and P.S. – Bharatpur, District – Murshidabad.	A)15.09.2017. B)Rs.7,12,53,871.75 (Rupees Seven Crore Twelve Lakh Fifty Three Thousand Eight Hundred Seventy one and Seventy Five paise Only) as on 31.08.2017 + further interest C)21.05.2018. D)Commercial Property No.1. (Rice Mill) : Physical Possession, Commercial Property No.2. : Symbolic Possession, Commercial Property No.3. : Symbolic Possession, Residential Property : Symbolic Possession.	F)or Commercial Property No.1.& No.2. (Combined) A)Rs.5,31,68,400.00 B)Rs.53,16,840.00 C)Rs.1,00,000.00 D)PUNB0034913833C. F)or Commercial Property No.3. A)Rs.6,88,500.00 B)Rs.68,850.00 C)Rs.10,000.00 D)PUNB0034913833C. F)or Residential Property. A)Rs.14,34,510.00 B)Rs.1,43,451.00 C)Rs.10,000.00 D)PUNB0034913833.	A) 10.05.2023 From 11:00 A.M. to 16:00 B) Pending Civil Court Cases Related to Rice Mill Property. Partition Suit (P.S. No. 457 of 2022, Before Lt. Civil Judge (Sr. Div) Kandi, Court, Murshidabad, Ananta Kumar Mondal – Vs – Punjab National Bank & Others. Title Suit (T.S. No. 333 of 2022, Before Lt. Civil Judge (Jr. Div

FORM B**PUBLIC ANNOUNCEMENT**

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF SHYAMA IRON & ALLOYS PRIVATE LIMITED

Sl.	PARTICULARS	DETAILS
1	Name of corporate debtor	Shyama Iron & Alloys Pvt. Ltd.
2	Date of incorporation of corporate debtor	09/06/1997
3	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Kolkata
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U27109WB1997PTC084572
5	Address of the registered office and principal office (if any) of corporate debtor	1, British India Street, Room -202, Kolkata – 700069, West Bengal
6	Date of closure of Insolvency Resolution Process	16/05/2022
7	Liquidation commencement date of corporate debtor	18/04/2023
8	Name and registration number of the insolvency professional acting as liquidator	Mr Uttam Tekriwal IBBI/IPA-001/IP-P02192/2020-2021/13365
9	Address and e-mail of the liquidator, as registered with the Board	35, Dhakuria Station Road, Kolkata – 700031 Email: ip.uttamtekriwal@gmail.com
10	Address and e-mail to be used for correspondence with the liquidator	35, Dhakuria Station Road, Kolkata – 700031 liquidator.shyamairon@gmail.com
11	Last date for submission of claims	18/05/2023

Notice is hereby given that the National Company Law Tribunal, Kolkata Bench (Court-II) Kolkata has ordered the commencement of liquidation of the **Shyama Iron & Alloys Pvt. Ltd. on 18 April, 2023.**

The stakeholders of **Shyama Iron & Alloys Pvt. Ltd.** are hereby called upon to submit their claims with proof on or before **18/05/2023**, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claim during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.



UTTAM TEKRIWAL
Liquidator

Date: 21/04/2023,

Place: Kolkata

Regn. No.: IBBI/IPA-001/IP-P02192/2020-2021/13365

AFA valid upto : 05/03/2024